

[TO BE PUBLISHED IN THE GAZETTE OF INDIA : EXTRAORDINARY, PART II –
Sec.3(i)]

MINISTRY OF FINANCE
(Department of Economic Affairs)
NOTIFICATION
New Delhi, the 23 March 2006

GSR(E) :- In exercise of the powers conferred by section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules to further amend the Senior Citizens Savings Scheme Rules, 2004, namely:-

- (1) These rules may be called the Senior Citizens Savings Scheme (Amendment) Rules, 2006.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Senior Citizens Savings Scheme Rules, 2004, for rule 11, the following shall be substituted, namely,

"11. Transfer of account from one deposit office to another:- A depositor may apply in **FORM-G**, enclosing the pass book thereto, for transfer of his account from one deposit office to another:

Provided that where the deposit is rupees one lakh or above, a transfer fee of rupees five per lakh of deposit for the first transfer and rupees ten per lakh of deposit for the second and subsequent transfers shall be payable."

(F.No.2-8/2004-NS-II)

Sd/-
(P.C. SINGH)

Under Secretary to Government of India

Note: The Senior Citizens Savings Scheme Rules, 2004 were published in the Gazette of India (Extraordinary) vide notification number G.S.R.490(E) dated 2nd August 2004 and subsequently amended vide G.S.R.706(E) dated 27th October, 2004.